



Government of Jammu and Kashmir
Labour & Employment Department
Civil Secretariat, Jammu.

Notification

Jammu, the 26th February, 2018

BRO-106 Whereas, the applicant Mr. Ashwani Kumar filed an application before the Conciliation Officer (Assistant Labour Commissioner, Jammu) stating therein that he had been working with M/s Jamkash Vehicleades Pvt. Ltd. Opp. Channi Himmat, Jammu since 2015 as a mechanic and was getting Rs.7,000/- per month; and

Whereas, Mr. Ashwani Kumar further stated that on the basis of a verbal wrong complaint, by someone that he was doing some private work at his home, the management transferred him from his present place of posting to Baramulla, Kashmir vide order dated 22.06.2017; and

Whereas, Mr. Ashwani Kumar stated that he made a representation to the management to withdraw the transfer order dated 26.06.2017 with the request to allow him to resume his duties at Jammu but the management opted not to respond owing to which he was constrained to move the present application before the forum. He further alleged that neither any explanation was called from him nor any show cause notice about the malafide transfer order was given to him by the management; and

Whereas, Mr. Ashwani Kumar raised a dispute before the Conciliation Officer (Assistant Labour Commissioner), Jammu, against M/S Jamkash Vehicleades Pvt. Ltd. Opp. Channi Himmat, Jammu under Industrial Dispute Act, 1947 with a prayer that direction be issued to the respondent to allow him to resume his duty at Jammu; and

Whereas, efforts were made by the Conciliation Officer, (Assistant Labour Commissioner), Jammu to settle the dispute between parties but in view of their contrasting and conflicting stances, the same could not be settled; and

Whereas, the Conciliation Officer (Assistant Labour Commissioner), Jammu has submitted his report regarding failure of conciliation proceedings with the request that the case be referred to the Industrial Tribunal/Labour Court for adjudication; and

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